

THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALAHABAD BENCH (2)

O.A. No 795/92

V. K. Pandey ... Applicants

Vs.

Union of India & others ... Respondents.

Hon. Mr. Justice S.K. Dhaon, V.C.

Hon. Mr. K. Obayya, A.M.

(By Hon. Mr. Justice S.K. Dhaon, V.C.)

O.A. No. 794/92 and O.A. No. 795/92 involve similar controversies and, therefore, they can be commonly disposed of by a common order. In both the cases, the applicants are posted as Inspector Excise in the District of Gorakhpur, somewhere at the border of U.P. and Bihar and both have been transferred. Hence these applications.

Both the applicants have contained that they have been transferred in disregard of certain guide-lines.

Para 21 of the said guide-lines provides that in case of inter-collectorate transfer, the representation should be made to the Principle Collector Kanpur within 7 days of the receipt of the transfer order and thereafter the Principle Collector shall decide the representation and communicate his decision within 15 days to the officer concerned.

We are not inclined to interfere with the orders of in the transfer at this stage. However, it is open to the applicants to make representations to the officer concerned at Kanpur. If this is done within a period of 10 days from now, the applicant shall not be transferred outside the district of Gorakhpur till their representations are disposed of.

With these directions, these applications are disposed of finally.

Member (A)

Vice Chairman

Allahabad
Dt. 29.6.92

smc.

for order, see our order dated 27.6.1992,
panel - O. A. No 494/92

SP
A.T.C.

THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALAHABAD BENCH

O.A. No. 794 of 1992

C. A. No. 795 of 1992

DR. A. Upachyaya	...	Applicants
Dr. V.K. Pandey	vs.	Opp. Case (795/92)
Union of India & Others	...	Respondents.
Hon. Mr. Justice S.K. Dhaon, V.C.		
Hon. Mr. K. Jhally, A.H.		

(By Hon. Mr. Justice S.K. Dhaon, V.C.)

O.A. No. 794/92 and C.A. No. 795/92 involve
similar controversies and, therefore, they can be
conveniently disposed of by a common order. In both the
cases, the applicants are posted as Superintendent Excise
and Inspector of Police in the District of Gorakhpur, somewhere at the border of
U.P. and Bihar and both have been transferred. Hence
these applications.

Both the applicants have contended that they have
been transferred in disregard of certain guide-lines.

Para 21 of the said guide-lines provides that in case
of inter-collectorate transfer, the representation
should be made to the Principle Collector Kanpur within
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We are not inclined to interfere with the orders of the transfer at this stage. However, it is open to the applicants to make representations to the officer concerned at Kangur. If this is done within a period of 10 days from now, the applicant shall not be transferred outside the district of Gorakhpur till their representations are disposed of.

With these directions, these applications are disposed of finally.

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Vice Chairman

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Dt. 29.6.92

SMC.